

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.290/10 & O.A.No.291/10

Tuesday this the 5th day of October 2010

C O R A M :

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

O.A.No.290/10

C.M.Gangadharan,
S/o.C.M.Gopalan Nair,
Assistant Registrar of Cooperative Societies (Retd.)
Roopakala, IX/131, Raroth, P.O.Muchukunnu,
Koyilandi – 673 307.

...Applicant

(By Advocate Mr.A.Mohammed & Ms.Lekha Kumari.N)

V e r s u s

1. Administrator, Union Territory of Lakshadweep,
Kavaratti.
2. Registrar of Cooperative Societies,
Union Territory of Lakshadweep, Kavaratti.
3. Secretary, Pay & Accounts,
Union Territory of Lakshadweep, Kavaratti.
4. Accounts Officer (P&A),
Union Territory of Lakshadweep, Kavaratti.
5. Union of India represented by Secretary
of Home Affairs, New Delhi.

...Respondents

(By Advocate Mr.S.Radhakrishnan [R1-4] & Mr.P.Parameswaran Nair [R5])

O.A.No.291/10

K.Bhaskaran Nair,
Assistant Registrar of Cooperative Societies (Retd.),
Residing at 27/82 Prarthana, Thiruvangad,
Thalassery – 670 103.

...Applicant

(By Advocate Mr.A.Mohammed & Ms.Lekha Kumari.N)

.2.

V e r s u s

1. Administrator, Union Territory of Lakshadweep,
Kavaratti.
2. Registrar of Cooperative Societies,
Union Territory of Lakshadweep, Kavaratti.
3. Secretary, Pay & Accounts,
Union Territory of Lakshadweep, Kavaratti.
4. Accounts Officer (P&A),
Union Territory of Lakshadweep, Kavaratti.
5. Union of India represented by Secretary
of Home Affairs, New Delhi. ...Respondents

(By Advocate Mr.S.Radhakrishnan [R1-4] & Mr.P.Parameswaran Nair [R5])

These applications having been heard on 5th October 2010 this
Tribunal on the same day delivered the following :-

OR D E R

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicants in both these Original Applications filed
these applications for a direction to the 2nd respondent, namely, the
Registrar of Cooperative Societies, Union Territory of Lakshadweep,
Kavaratti; to pay the arrears of Dearness Relief pending from November
2006 onwards.

2. The case of the applicants is that the applicants are facing
disciplinary proceedings and during the pendency of such proceedings the
Dearness Relief was stopped from 2006 onwards on the basis of the order
given by the Government of India.

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3. These applications were admitted and in pursuance to the notices ordered from this Tribunal, now a counsel statement has been filed for the respondents in which it is stated that though the Dearness Relief has been stopped from 2006 onwards in the light of the recommendations of the 6th Pay Commission it is clarified by order dated 17.11.2009 that the applicants are entitled for Dearness Relief which was stopped to them. If so, these Original Applications can be disposed of by directing the 2nd respondent, namely, the Registrar of Cooperative Societies, Union Territory of Lakshadweep, Kavaratti, to disburse the Dearness Relief to the applicants with arrears from November 2006 onwards within a reasonable time, at any rate, within a period of two months from the date of receipt of a copy of this order. Accordingly, these Original Applications are disposed of to the extent indicated above. No costs.

(Dated this the 5th day of October 2010)

K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER

JUSTICE K.THANKAPPAN
JUDICIAL MEMBER

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